

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT 1)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL HELD ON 11.01.2021
at 02.15 PM. THROUGH VIDEO CONFERENCING.

**PRESENT : SHRI R. VARADHARAJAN MEMBER – JUDICIAL
SHRI ANIL KUMAR B. MEMBER - TECHNICAL**

APPLICATION NUMBER : IBA/992/2019
PETITION NUMBER :
NAME OF THE PETITIONER(S) : Fomra Electricals
NAME OF THE RESPONDENT(S) : IOTA Automation Pvt Ltd
UNDER SECTION : 9 of IBC, 2016

ORDER

Authorized Representative for Applicant Ms. Alpa Jain is present through video conferencing platform. None is present for the Corporate Debtor.

It is brought to the notice of this Tribunal that as against the Corporate Debtor in IBA/905/2019, this Tribunal has admitted the Petition and ordered for initiation of the CIRP against the Corporate Debtor vide order dated 23.12.2020. In the circumstances, we direct the Applicant to approach the IRP appointed by this Tribunal in the said matter with a claim.

In case if the order in IBA/905/2019 is set aside under any circumstances by this Tribunal or by the Appellate Authority, opportunity is given to the Applicant to revive this Petition before this Tribunal.

In the circumstances, this Petition stands **closed**, with the above direction.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)